

(Interruptions)

SHRI A. CHARLES (Trivandrum) : Air India Flights have been cancelled in Trivandrum and passengers are stranded (*Interruptions*)

PROF. MADHU DANAVATE: We want to censure the Government (*Interruptions*)

SHRI BASUDEB ACHARIA : It is a fit case for Adjournment Motion. (*Interruptions*)

MR. SPEAKER : The question is, there are always agitations. There are always demands. It is a question of policy, dialogue, discussion and representation. It is a question of policy and you have a full right to discuss it on the Floor of the House. But no question of Adjournment Motion.

(Interruptions)

12.08 hrs.

[*English*]

PAPERS LAID ON THE TABLE

Proclamation and Order Issued by the President in relation to the state of Mizoram and reports of the Governor of Mizoram sent to the President

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH): I beg to lay on the Table:-

- (1) (i) A copy of the Proclamation (Hindi and English versions) dated the 7th September, 1988 issued by the President under article 356 of the Constitution in relation to the State of Mizoram published in Notification No. G.S.R. 905(E) in Gazette of India dated the 7th September, 1988, under article 356(3) of the Constitution.

- (ii) A copy of the Order (Hindi and English versions) dated the 7th September, 1988 made by the President in pursuance of sub-clause (i) of clause (c) of the above proclamation published in Notification No. G.S.R. 906(E) in Gazette of India dated the 7th September, 1988.

- (2) A copy each of the Reports dated the 6th September, 1988 and 7th September, 1988 of the Governor of Mizoram to the President (Hindi and English versions). [Placed in Library See No. LT-6571/88]

Draft Notification regarding exemption to certain Government companies from requirements of the Companies Act under its Section 620

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): On behalf of Shri M. Arunachalam I beg to lay on the Table a copy of Draft Notification No. 1/5/88-CLV (Hindi and English versions) regarding exemption to certain Government Companies from requirement of sub-section (3) (b) of section 209 of the Companies Act, 1956, under sub-section (2) of section 620 of the said act. [Placed in Library See No. LT-6572/88]

12.09 hrs.

RE: STATUTORY RESOLUTION IN RELATION TO THE STATE OF MIZORAM

[*English*]

MR. SPEAKER: In connection with the discussion on the Statutory Resolution in relation to the State of Mizoram in the House today, copies of the Proclamation, Order issued in pursuance of the Proclamation and the Governor's Report, are available at the Publication Counter.

Members may collect copies thereof from the Publication Counter.